

28.8.2002

28.

MA 1861/2002 in
OA 1089/2002

Present : Shri L.R.Khatana, learned counsel for the applicant.
Mrs. P.K.Gupta, learned counsel for the respondents.

We have heard both the learned counsel in MA 1861/2002.

2. By this MA, the respondents have sought two months to implement the Tribunal's order dated 29.4.2002 in OA 1089/2002 which admittedly expires on or about 1.9.2002(Sunday). In the circumstances, Mrs.P.K.Gupta, learned counsel prays that the respondents may be allowed further period of two months to implement the aforesaid order. Shri L.R.Khatana, learned counsel has been heard. He has submitted that he does not have any objection to grant further time to the respondents but not two months as prayed for by the learned counsel for the respondents.

3. In the above facts and circumstances of the case and having regard to the submissions made by the learned counsel for the parties, MA 1861/2002 is allowed granting the respondents one month from today to implement the aforesaid order of the Tribunal, with intimation to the applicant.

4. MA 1861/2002 is accordingly disposed of.

(S.A.T.Rizvi)
Member(A)

Lakshmi Swaminathan
(Smt.Lakshmi Swaminathan)
Vice Chairman (J)

SK